GOVERNMENT OF INDIA MINISTRY OF MINORITY AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1427 TO BE ANSWERED ON 14.03.2017

Waqf properties in the country

1427. SHRI DEVENDER GOUD T.:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the details of Waqf properties in the country, State-wise;
- (b) whether it is a fact that Government proposes to introduce a new Bill on Waqf properties;
- (c) if so, the details thereof; and
- (d) the action taken by the Ministry on the Report submitted by JPC on Waqf?

ANSWER MINISTER OF STATE (INDEPENDENT CHARGE) IN MINISTRY OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI)

- (a): According to Section 32(1) of the Waqf Act, 1995, the general superintendence of all Auqaf in a State is vested in the State Waqf Board, established by the State/UT Government. The State Waqf Board exercises its power under this Act to ensure that Auqaf under its superintendence are properly maintained, controlled and administered. This Ministry has developed Waqf Management System of India (WAMSI) Portal for registration of details of Waqf Properties. Details of 5,56,549 Immovable Waqf Properties have been entered in the WAMSI portal as on 28.02.2018. Statewise details are available on the WAMSI portal.
- (b) & (c): This Ministry has formulated a stand-alone legislation named "The Waqf Properties (Eviction of Unauthorized Occupants) Bill, 2014" to protect Waqf Lands/Properties from encroachment in the country. This Bill was introduced in the Rajya Sabha on 18.02.2014. There is no proposal at present to introduce any new Bill on Waqf properties.
- (d): The JPC, constituted on 2nd January 2006, have submitted nine reports on Waqf matters. The recommendations of the JPC implemented by this Ministry relating to Central Government inter alia include setting up of National Waqf Development Corporation with an authorized share capital of Rs.500/- crores and amendment of Waqf Act 1995 in 2013.
